

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 3184/2024
(Arising out of impugned final judgment and order dated 12-02-2024
in CRM-M No. 4171/2022 passed by the High Court of Punjab & Haryana
at Chandigarh)

OM PRAKASH

Petitioner(s)

VERSUS

STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 56237/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 56238/2024 - EXEMPTION FROM FILING O.T.)

Date : 23-08-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) Mr. Shailesh Madial, Sr. Adv.
Mr. Brajesh Pandey, Adv.
Mr. Kanchan Kumar Jha, Adv.
Mr. Sandeep, Adv.
Mr. Anilendra Pandey, AOR

For Respondent(s) Mr. Shekhar Raj Sharma, D.A.G.
Ms. Noopur Singhal, Adv.
Mr. Samar Vijay Singh, AOR
Mr. Akshay Amritanshu, Adv.
Mr. Keshav Mittal, Adv.
Ms. Sabarni Som, Adv.
Mr. Fateh Singh, Adv.
Mr. Samyak Jain, Adv.
Ms. Drishti Saraf, Adv.
Ms. Pragya Upadhyay, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Await service of notice on respondent No.2-complainant.

Interim protection granted earlier is extended till
the next date of hearing.

List on 06.09.2024.

The pendency of this matter would not come in the way of the parties amicably settling the disputes.

(RADHA SHARMA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)